

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH, NEW DELHI

Original Application No. 290 of 2025

IN THE MATTR OF:

Hemant Singh Gonja & Ors.

Appellant

Versus

State of Uttarakhand & Ors.

Respondent

I N D E X

S.No.	Particulars	Pages
1.	Action Taken report on behalf of Uttarakhand Pollution Control Board.	
2.	Annexure 1 Copy of the letter dated 14.10.2025	
3.	Annexure 2 Copy of the letter dated 04.10.2025 Reports	
3.	Annexure 3 Copy of the show cause notice dated 04.10.2025	
4.	Annexure 4 Copy of the show cause notice dated 04.10.2025	
5.	Annexure 5 Copy of the show cause notice dated 04.10.2025	

Filed by



[MUKESH VERMA]

Advocate for the UKPCB

Ch. No. 50, Old Block

Supreme Court of India,

New Delhi 110 001

(M) 9810108098

E-mail: mvermadv@gmail.com

New Delhi

Dated: 06.10.2025

Action Taken Report on behalf of Uttarakhand Pollution Control Board

In the matter of
Original Application no. 290 of 2025

Hemant Singh Gonia & Ors
v.
State of Uttarakhand & Ors

1. That the above-mentioned matter was listed for hearing on 29.08.2025 wherein the Hon'ble National Green Tribunal was pleased to issue the following directions:

“

7. Respondent no.4-UKPCB is directed to take action for imposition of appropriate Environmental Compensation and for prosecution of the concerned officers in case of past environmental violations as may be required and to file action taken report in this regard within one month.

.....”

2. That in compliance with the aforementioned order, the instant action taken report is being filed.
3. That UKPCB dated 04.10.2025 had issued directions under Section 33A of the Water (Prevention and Control of Pollution) Act 1974 to Jila Panchayat Raj Adhikari, Nainital, Uttarakhand for ensuring compliance with Solid Waste Management Rules, 2016 in rural areas. In this connection, a copy of the letter dated 04.10.2025 is being marked and filed as **Annexure No. 01** to this report.



4. That UKPCB had issued directions dated 04.10.2025 under Section 33 A of the Water (Prevention and Control of Pollution) Act 1974 to Executive Engineer, Uttarakhand Peyjal Nigam Nainital for ensuring that no domestic sewage/effluent is discharged into the Shipra River. In this connection, a copy of the letter dated 04.10.2025 is being marked and filed as **Annexure No. 02** to this affidavit.
5. That UKPCB vide Show Cause Notice dated 04.10.2025 had issued directions under Section 33 A of Water (Prevention and Control of Pollution) Act 1974 to M/s Hotel Traveller Inn. In this connection, a copy of the Show Cause Notice dated 04.10.2025 is being marked and filed as **Annexure No. 03** to this report.
6. That UKPCB vide Show Cause Notice dated 04.10.2025 had issued directions under Section 33 A of Water (Prevention and Control of Pollution) Act 1974 to M/S Hotel Arsh International. In this connection, a copy of the Show Cause Notice dated 04.10.2025 is being marked and filed as **Annexure No. 04** to this report.
7. That it is humbly submitted that UKPCB vide Show Cause Notice dated 04.10.2025 had issued directions under Section 33 A of Water (Prevention and Control of Pollution) Act 1974 to M/s Hotel Green Field Resort. In this connection, a copy of the Show Cause Notice dated 04.10.2025 is being marked and filed as **Annexure No. 05** to this report.



8. That it is pertinent to mention that the Uttarakhand Pollution Control Board (UKPCB) is committed to ensure the compliance of the directions given by this Hon'ble Tribunal.

9. The above report is being submitted for the kind consideration of the Hon'ble NGT



(Dr. Parag Madhukar Dhakate)

Member Secretary

Uttarakhand Pollution Control Board





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HEAD OFFICE
Uttarakhand Pollution Control Board
"Gaura Devi Paryavaran Bhawan"
46B, IT Park, Sahastradhara Road, Dehra Dun
E-mail : msukpcb@yahoo.com

Annexure-1

UKPCB/HO/Gen-183-920/1129

Date : 4.10.2025

To,

**Jila Panchayat Raj Adhikari,
Nainital District, Uttarakhand.**

Subject: Directions under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974, for ensuring compliance with Solid Waste Management Rules, 2016, in rural areas.

Sir,

Whereas, the Solid Waste Management Rules, 2016, notified under the Environment (Protection) Act, 1986, place clear responsibility on Gram Panchayats and Rural Local Bodies, under the supervision of the Jila Panchayat Raj Adhikari, to ensure scientific management of solid waste in rural areas;

Whereas, it has been observed that in several rural areas of District Nainital, solid waste is being disposed of in an unscientific manner, including open dumping, burning, and disposal in drains and water bodies, leading to contamination of soil and water sources;

Whereas, in compliance of Hon'ble NGT matter OA Number 290/2025, inspection was carried out on dated 18/08/2025 by joint committee and observed that there is no proper arrangement for disposal of solid waste and also it has been observed during inspection that there is source segregation, collection, storage and disposal facility available

Whereas, these lapses are in violation of the Solid Waste Management Rules, 2016, and are resulting in pollution of water bodies, thereby attracting provisions of the Water (Prevention and Control of Pollution) Act, 1974;

Now therefore, in exercise of the powers conferred under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974, the following directions are hereby issued to the Jila Panchayat Raj Adhikari, Nainital: -

1. Ensure that all Gram Panchayats in Nainital district implement 100% source segregation of solid waste (wet, dry, and domestic hazardous) within 60 days.
2. Establish door-to-door collection or community collection canters in every village, with safe transportation to processing sites.
3. Create decentralized waste management systems such as compost pits, Vermicomposting units, and material recovery facilities at village or cluster level within 90 days.
4. Identify and remediate legacy waste dumpsites in rural areas through biomining or other environmentally safe methods, in a time-bound manner.

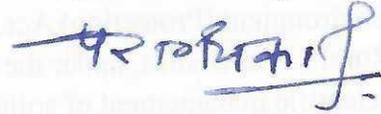
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5. Conduct awareness and capacity-building programs for villagers on segregation, home composting, and prohibition of open burning/ dumping.
6. Submit monthly progress reports to this Authority regarding implementation status until full compliance is achieved.

Failure to comply with these directions shall attract regulatory action, including environmental compensation, stoppage/regulation of services, and initiation of prosecution under the Water (Prevention and Control of Pollution) Act, 1974, and the Environment (Protection) Act, 1986.

This Direction is issued with the approval of the Competent Authority and shall take effect immediately.

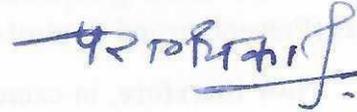
Yours faithfully,



(Dr Parag Madhukar Dhakate)
Member Secretary

Copy to:-

1. Chairman, UKPCB, Dehradun for kind information please.
2. Secretary, Rural Development, Govt. of Uttarakhand, Secretariat, Subhash Road, Dehradun for kind information please.
3. District Magistrate, District, Nainital, kind information and with request to issue necessary directions to concern for compliance of Solid waste Management Rules, 2016.
4. Regional Officer, UKPCB, Haldwani for information and compliance of above directions.



Member Secretary



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HEAD OFFICE
Uttarakhand Pollution Control Board
"Gaura Devi Paryavaran Bhawan"
46B, IT Park, Sahastradhara Road, Dehra Dun
E-mail : msukpcb@yahoo.com

Annexure-2

UKPCB/HO/Gen-183-920/1130

Date: 4.10.2025

To,

The Executive Engineer,
Uttarakhand Peyjal Nigam,
Vikash Bhawan, Bheem Tal, District Nainital.

Subject: Directions under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974, for ensuring that no domestic sewage/effluent is discharged directly into the Shipra River.

WHEREAS, amongst others, under Section-17 of the Water (Prevention and Control of Pollution) Act, 1974, one of the functions of the State Pollution Control Boards (SPCBs), constituted under the Water (Prevention and Control of Pollution) Act, 1974 is to plan a comprehensive programme for prevention, control or abatement of pollution of streams and wells in the State and to secure the execution thereof; and

WHEREAS, sewage, the single major source for water resources deterioration contributes 70% of the pollution load to water bodies. Consumption of polluted water adversely affects human health and aquatic life. Quality of treated sewage generally of lower standards further adding to problem; and

WHEREAS, the cities and the towns are not having adequate system for sewage collection and its treatment and therefore wastewater falls either into rivers or lakes or remains inundated on land causing potential risk to the ground water contamination; and

WHEREAS, the Central Pollution Control Board (CPCB) has issued direction under Section-18(1)(b) of the Water (Prevention and Control of Pollution) Act, 1974 to the Uttarakhand Pollution Control Board vide letter no B-19114/NGT/WQM-II/CPCB/2020-21/1734 dated 26.06.20 to "No authority shall allow the discharge of polluted sewage or polluted effluent directly in to water.

WHEREAS, in compliance of Hon'ble NGT matter OA Number 290/2025, inspection was carried out on dated 18/08/2025 by joint committee and observed that there is no proper arrangement for disposal of solid waste as well as no proper arrangement for sewage disposal. it has been observed during inspection that untreated domestic sewage/effluent from residential houses in the Kachidham area is being directly discharged into the Shipra River without any treatment facility;

WHEREAS, such discharge of untreated sewage into a natural water body is a violation of Section 24 of the Water (Prevention & Control of Pollution) Act, 1974, which prohibits disposal of polluting matter into streams/rivers;

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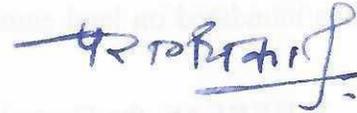
WHEREAS, the said action is causing pollution of the Shipra River, deterioration of water quality, adverse impact on aquatic life and serious risk to public health and environment;

Now therefore, in exercise of the powers conferred under Section 33A of the Water (Prevention & Control of Pollution) Act, 1974, you are hereby directed to:

1. Ensure that no domestic sewage/effluent is discharged directly into the Shipra River, as it is the statutory responsibility of your department to prevent such discharge.
2. Prepare and submit within 15 days a time-bound Action Plan to ensure that no untreated sewage from Kachidham or adjoining areas is discharged into the river, and to provide adequate sewerage network, interception and diversion arrangements.
3. Immediately initiate steps for linkage of sewage to an appropriate Sewage Treatment Plant (STP) or alternative treatment system, and ensure effective operation of the same.
4. Furnish a compliance report to this office along with photographs and documentary evidence of corrective measures taken.

Failing which, coercive measures including legal proceedings under the Water (Prevention & Control of Pollution) Act, 1974 and Environment (Protection) Act, 1986 shall be initiated against your office.

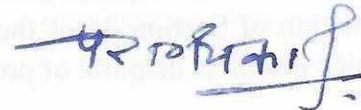
Yours faithfully,



(Dr Prag Madhukar Dhakate)
Member Secretary

Copy to :-

1. Chairman, UKPCB, Dehradun for kind information please.
2. Secretary, Peyjal, Govt. of Uttarakhand, Secretariat, Subhash Road, Dehradun for kind information please.
3. District Magistrate, District Nainital kind information and with request to issue necessary directions to Executive Engineer for compliance of above direction.
4. Project Director, SPMG, NGRBA, 117-Indira Nagar, Dehradun for kind information.
5. Regional Officer, UKPCB, Haldwani for information and compliance of above directions.



Member Secretary



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HEAD OFFICE
Uttarakhand Pollution Control Board
"Gaura Devi Paryavaran Bhawan"
46B, IT Park, Sahastradhara Road, Dehra Dun
E-mail : msukpcb@yahoo.com, Phone No.-0135-2607092

UKPCB/HO/C&M-K-194/2025/ 213

Date: 09.2025-04.10.2025

Speed Post

To,

M/s Traveller Inn,
 Ramgarh Road,
 Bhowali, Distt- Nainital.

Directions under Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974** and **Air (Prevention and Control of Pollution) Act, 1981**; and vide provisions of this Act every water/air polluting industry/unit/operation/processes is required to obtain consent to establish and consent to operate from the **State Pollution Control Board**; and

WHEREAS, it is mandatory on the part of industry to obtain the prior consent of the Board to establish/operate/process an industrial plant under **Section-25 of the Water (Prevention and Control of Pollution) Act, 1974**; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the Environment (Protection) Rules, 1986; and it is mandatory to every industries, operations or processes to keep their effluent/emission quality within the specified norms; and

WHEREAS, inspection of **M/s Traveller Inn** located at **Ramgarh Road, Bhowali, Distt- Nainital** was carried out by the officials of Regional Office, Haldwani of this Board in presence of Hotel's representative, Shri Anand Mishra on dated 11.09.2025 and made following observations :-

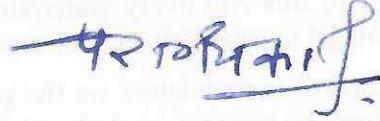
1. इकाई में 25 कमरें व 01 रेस्टोरेंट व 01 किचन स्थापित/संचालित है। इकाई गैर औद्योगिक के अन्तर्गत नारंगी श्रेणी में आच्छादित है।
2. इकाई को राज्य बोर्ड से संचालनार्थ सहमति प्राप्त नहीं है तथा वर्तमान में इकाई द्वारा जल/वायु अधिनियम के अन्तर्गत संचालनार्थ सहमति हेतु बोर्ड की ऑनलाई व्यवस्था में आवेदन नहीं किया गया है, निरीक्षण के दौरान इकाई प्रतिनिधि द्वारा सहमति पत्र प्रस्तुत नहीं किया गया है।
3. इकाई परिसर में एक एकोस्टिक युक्त डी0जी0 सेट 35 के0वी0ए0 क्षमता का स्थापित है तथा संलग्न चिमनी मानकों के अनुरूप है। इकाई प्रतिनिधि के अनुसार डी0जी0 सेट का उपयोग केवल विद्युत आपूर्ति भंग होने की दशा में किया जाता है।
4. निरीक्षण के दौरान इकाई प्रतिनिधि द्वारा अवगत कराया गया कि इकाई से जनित होने वाले घरेलू ठोस अपशिष्ट का पृथक्करण कर जैविक तथा अजैविक ठोस अपशिष्ट को एकत्रित कर नगर पालिका परिषद भवाली के माध्यम से निस्तारित किया जाता है, जबकि इकाई प्रतिनिधि द्वारा उक्त के सम्बन्ध में दस्तावेज प्रस्तुत नहीं किये गये।
5. इकाई में घरेलू अपशिष्ट का निस्तारण सेप्टिक टैंक/सोक पिट के माध्यम से किया जा रहा है, घरेलू अपशिष्ट के निस्तारण हेतु इकाई द्वारा एस0टी0पी0 की स्थापना नहीं की गयी है।

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AS SUCH, it is evident from the above observations that the Hotel is violating the provisions of **Water (Prevention and Control of Pollution) Act- 1974**; and

NOW THEREFORE, in exercise of the power conferred under **Section 33(A)** of the **Water (Prevention and Control of Pollution), Act-1974** as amended with approval of the competent authority of the Board, **M/s Traveller Inn** located at **Ramgarh Road, Bhowali, Distt- Nainital** is hereby directed to **Show Cause within 30 days of time from issue of this direction**, as to why **environmental compensation (at the rate of ₹1750/day till compliance)** in compliance of order of the **Hon'ble NGT** in the matter of **OA no. 593/2017** and subsequent decision and procedure adopted by the State Board in its **23rd Board meeting**, be not imposed against the Hotel and closure order be issued under the provisions of the **Water (Prevention and Control of Pollution) Act, 1974** as amended, and concerned authority(ies) be directed to discontinue the power/water supply of the Hotel?

This issues with approval of Competent Authority of the Board.



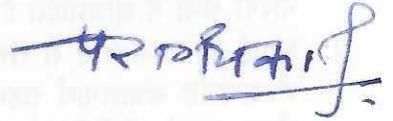
(Dr. Parag Madhukar Dhakate)
Member Secretary

Letter No. :UKPCB/HO/C&M/K-194/2025/

Dated: as above

Copy to :-

1. **Head of Kumaon Region, Head office, Uttarakhand Pollution Control Board, Dehradun** for kind information and necessary action please.
2. **Regional Officer, Uttarakhand Pollution Control Board, Haldwani** for information and necessary compliance.
3. **Account section, Uttarakhand Pollution Control Board, Head Office, Dehradun.**
4. **Guard File.**



Member Secretary





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HEAD OFFICE
Uttarakhand Pollution Control Board
"Gaura Devi Paryavaran Bhawan"
46B, IT Park, Sahastradhara Road, Dehra Dun
E-mail : msukpcb@yahoo.com, Phone No.-0135-2607092

UKPCB/HO/C&M-K-193/2025/ 212

Date: 09.2025 04.10.2025

Speed Post

To,

M/s Hotel Arsh International,
Ramgarh Road, Bhowali,
Distt- Nainital.

Directions under Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974

WHEREAS, the Central Government has made the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981; and vide provisions of this Act every water/air polluting industry/unit/operation/processes is required to obtain consent to establish and consent to operate from the State Pollution Control Board; and

WHEREAS, it is mandatory on the part of industry to obtain the prior consent of the Board to establish/operate/process an industrial plant under Section-25 of the Water (Prevention and Control of Pollution) Act, 1974; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the Environment (Protection) Rules, 1986; and it is mandatory to every industries, operations or processes to keep their effluent/emission quality within the specified norms; and

WHEREAS, inspection of M/s Hotel Arsh International located at Ramgarh Road, Bhowali, Distt- Nainital was carried out by the officials of Regional Office, Haldwani of this Board in presence of Hotel's representative, Mohd. Najeeb on dated 11.09.2025 and made following observations :-

1. इकाई में 42 कमरें व 01 रेस्टोरेंट स्थापित/संचालित है। इकाई गैर औद्योगिक के अन्तर्गत नारंगी श्रेणी में आच्छादित है।
2. इकाई को राज्य बोर्ड से संचालनार्थ सहमति प्राप्त नहीं है तथा वर्तमान में इकाई द्वारा जल/वायु अधिनियम के अन्तर्गत संचालनार्थ सहमति हेतु बोर्ड की ऑनलाई व्यवस्था में आवेदन नहीं किया गया है, निरीक्षण के दौरान इकाई प्रतिनिधि द्वारा सहमति पत्र प्रस्तुत नहीं किया गया है।
3. निरीक्षण के दौरान इकाई प्रतिनिधि द्वारा अवगत कराया गया कि इकाई से जनित होने वाले घरेलू ठोस अपशिष्ट का पृथक्करण कर जैविक तथा अजैविक ठोस अपशिष्ट को एकत्रित कर नगर पालिका परिषद भवाली के माध्यम से निस्तारित किया जाता है, जबकि इकाई प्रतिनिधि द्वारा उक्त के सम्बन्ध में दस्तावेज प्रस्तुत नहीं किये गये।
4. इकाई में घरेलू अपशिष्ट का निस्तारण सेप्टिक टैंक/सोक पिट के माध्यम से किया जा रहा है, घरेलू अपशिष्ट के निस्तारण हेतु इकाई द्वारा एस0टी0पी0 की स्थापना नहीं की गयी है।

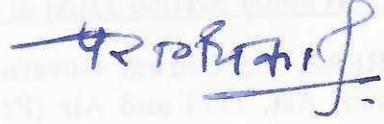
AS SUCH, it is evident from the above observations that the Hotel is violating the provisions of Water (Prevention and Control of Pollution) Act- 1974; and

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Clean Environment and Healthy Life Style
स्वच्छ पर्यावरण व स्वस्थ जीवन शैली

NOW THEREFORE, in exercise of the power conferred under **Section 33(A)** of the **Water (Prevention and Control of Pollution), Act-1974** as amended with approval of the competent authority of the Board, **M/s Hotel Arsh International** located at **Ramgarh Road, Bhowali, Distt-Nainital** is hereby directed to **Show Cause within 30 days of time from issue of this direction, as to why environmental compensation (at the rate of ₹1750/day till compliance) in compliance of order of the Hon'ble NGT in the matter of OA no. 593/2017 and subsequent decision and procedure adopted by the State Board in its 23rd Board meeting, be not imposed against the Hotel and closure order be issued under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 as amended, and concerned authority(ies) be directed to discontinue the power/water supply of the Hotel?**

This issues with approval of Competent Authority of the Board.



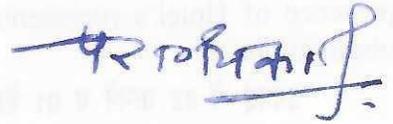
(Dr. Parag Madhukar Dhakate)
Member Secretary

Letter No. :UKPCB/HO/C&M/K-193/2025/

Dated: as above

Copy to :-

1. **Head of Kumaon Region, Head office, Uttarakhand Pollution Control Board, Dehradun** for kind information and necessary action please.
2. **Regional Officer, Uttarakhand Pollution Control Board, Haldwani** for information and necessary compliance.
3. **Account section, Uttarakhand Pollution Control Board, Head Office, Dehradun.**
4. **Guard File.**



Member Secretary





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HEAD OFFICE
Uttarakhand Pollution Control Board
"Gaura Devi Paryavaran Bhawan"
46B, IT Park, Sahastradhara Road, Dehra Dun
E-mail : msukpcb@yahoo.com, Phone No.-0135-2607092

UKPCB/HO/C&M-K-195/2025/ 214

Date: 04.10.2025

Speed Post

To,

M/s Green Field Resort,
Plot no.-1238, Vill – Kahakura
Bhowali, Distt- Nainital.

Directions under Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974

WHEREAS, the Central Government has made the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981; and vide provisions of this Act every water/air polluting industry/unit/operation/processes is required to obtain consent to establish and consent to operate from the State Pollution Control Board; and

WHEREAS, it is mandatory on the part of industry to obtain the prior consent of the Board to establish/operate/process an industrial plant under Section-25 of the Water (Prevention and Control of Pollution) Act, 1974; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the Environment (Protection) Rules, 1986; and it is mandatory to every industries, operations or processes to keep their effluent/emission quality within the specified norms; and

WHEREAS, inspection of M/s Green Field Resort located at Plot no.-1238, Vill – Kahakura Bhowali, Distt- Nainital was carried out by the officials of Regional Office, Haldwani of this Board in presence of Resort's representative, Shri Ishwar Thapa on dated 11.09.2025 and made following observations :-

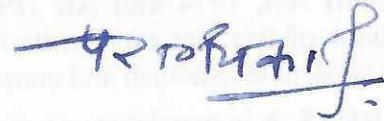
1. इकाई में 37 कमरें व 01 रेस्टोरेंट स्थापित/संचालित है। इकाई गैर औद्योगिक के अन्तर्गत नारंगी श्रेणी में आच्छादित है।
2. इकाई को राज्य बोर्ड से संचालनार्थ सहमति दिनांक 31.03.2020 तक प्राप्त है तथा वर्तमान में इकाई द्वारा जल/वायु अधिनियम के अन्तर्गत संचालनार्थ सहमति नवीनीकरण हेतु बोर्ड की ऑनलाई व्यवस्था में आवेदन नहीं किया गया है।
3. इकाई परिसर में एक एकोस्टिक युक्त डी0जी0 सेट 20 के0वी0ए0 क्षमता का स्थापित है तथा संलग्न चिमनी मानकों के अनुरूप है। इकाई प्रतिनिधि के अनुसार डी0जी0 सेट का उपयोग केवल विद्युत आपूर्ति भंग होने की दशा में किया जाता है।
4. निरीक्षण के दौरान इकाई प्रतिनिधि द्वारा अवगत कराया गया कि इकाई से जनित होने वाले घरेलू ठोस अपशिष्ट का पृथक्करण कर जैविक तथा अजैविक ठोस अपशिष्ट को एकत्रित कर नगर पालिका परिषद भवाली के माध्यम से निस्तारित किया जाता है, जबकि इकाई प्रतिनिधि द्वारा उक्त के सम्बन्ध में दस्तावेज प्रस्तुत नहीं किये गये।
5. निरीक्षण के दौरान घरेलू अपशिष्ट के निस्तारण हेतु स्थापित एस0टी0पी0 क्षतिग्रस्त पाया गया तथा संचालन में नहीं था। एस0टी0पी0 संचालित न होने के कारण एस0टी0पी0 के अंतिम उत्प्रवाह निस्तारण बिन्दु से उत्प्रवाह नमूना एकत्रित नहीं किया जा सका।

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AS SUCH, it is evident from the above observations that the Resort is violating the provisions of **Water (Prevention and Control of Pollution) Act- 1974**; and

NOW THEREFORE, in exercise of the power conferred under **Section 33(A)** of the **Water (Prevention and Control of Pollution), Act-1974** as amended with approval of the competent authority of the Board, **M/s Green Field Resort** located at **Plot no.-1238, Vill – Kahakura Bhowali, Distt- Nainital** is hereby directed to **Show Cause within 30 days of time from issue of this direction**, as to why **environmental compensation (at the rate of ₹1750/day till compliance) in compliance of order of the Hon'ble NGT in the matter of OA no. 593/2017 and subsequent decision and procedure adopted by the State Board in its 23rd Board meeting**, be not imposed against the Resort and closure order be issued under the provisions of the **Water (Prevention and Control of Pollution) Act, 1974** as amended, and concerned authority(ies) be directed to **discontinue the power/water supply of the Resort?**

This issues with approval of **Competent Authority of the Board.**



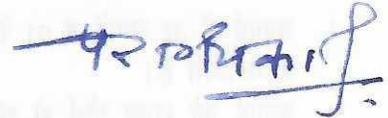
(Dr. Parag Madhukar Dhakate)
Member Secretary

Letter No. :UKPCB/HO/C&M/K-195/2025/

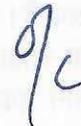
Dated: as above

Copy to :-

1. **Head of Kumaon Region, Head office, Uttarakhand Pollution Control Board, Dehradun** for kind information and necessary action please.
2. **Regional Officer, Uttarakhand Pollution Control Board, Haldwani** for information and necessary compliance.
3. **Account section, Uttarakhand Pollution Control Board, Head Office, Dehradun.**
4. **Guard File.**



Member Secretary



Clean Environment and Healthy Life Style

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